

India issued instructions to the Collectors of Central Excise, Madras, Hyderabad and Mysore that the break in service of the war service candidates appointed to 'de-reserved' vacancies should be condoned and their seniority refixed. All the three Collectors of Central Excise have reported that in a majority of the cases seniority has been refixed. A few cases are still pending mainly for want of requisite particulars regarding their war service. These are awaited from the officers themselves or the appropriate Defence authorities.

#### Western Zonal Council

279. **Shri Pangarkar:** Will the Minister of Home Affairs be pleased to state:

(a) the number of meetings of Western Zonal Council held during 1958-59 so far;

(b) the problems discussed in the meetings; and

(c) any meeting proposed to be held during the remaining part of 1958-59?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Nil.

(b) Does not arise.

(c) Yes.

#### Lok Sahayak Sena Camps

280. **Shri Hem Raj:** Will the Minister of Defence be pleased to state:

(a) the number of Lok Sahayak Sena Camps held in the country, State-wise during 1958 so far;

(b) the average attendance in each one of them;

(c) whether any literature has been prepared for public information; and

(d) if so, the cost incurred thereon?

**The Minister of Defence (Shri Krishna Menon):** (a) and (b). A statement is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 106].

(c) Detailed information about the aims, terms and conditions etc. of Lok Sahayak Sena is conveyed to the public through posters, folders, cinema slides, etc. in English, Hindi and all regional languages.

(d) Since the inception of the scheme in 1955, about Rs. 56,000 have been spent on publicity.

#### Regional Seminars on Elementary Education

281. **Shri Hem Raj:** Will the Minister of Education be pleased to state:

(a) the number of regional seminars held so far during 1958 for the reorientation of the elementary education to the basic pattern;

(b) the decisions arrived at each one of them; and

(c) the steps taken by the Government to implement them?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Four.

(b) A gist of the main recommendations of the Regional Seminars is laid on the Table of the Lok Sabha [See Appendix I, annexure No. 107.]

(c) The recommendations of the Seminars are being forwarded to the State Governments who are concerned with their implementation.

#### Clerks Examination

282. **Shri Maniyangadan:** Will the Minister of Home Affairs be pleased to state:

(a) how many centres have been selected by the Union Public Service Commission for conducting examination for the selection of Lower Division Clerks of the Central Secretariat Clerical Service;

(b) the names of the States in which there will not be any such centre; and

(c) the reasons for excluding these States?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) The Examination will be held at 14 Centres in India besides the centres at the Indian Missions abroad. A statement showing these 14 Centres is laid on the Table of the Lok Sabha [See Appendix I, annexure No 108.]

(b) Madhya Pradesh, Rajasthan and Kerala.

(c) Under the Constitution, it is the duty of the Commission to conduct the Examination. It is the responsibility of the Commission to make all arrangements for the conduct of the examination and fixing centres is part of such arrangement. The Commission decide this in their discretion taking into account all relevant factors including the number of candidates.

#### Rare Manuscripts

283. { Shri Vasudevan Nair:  
Shri Warrior:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have launched a drive to acquire documents and rare manuscripts in private custody;

(b) if so, the details thereof;

(c) the details of documents acquired in 1957-58 in each State; and

(d) the amount spent for this purpose during the above period?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayan Kabir):** (a) and (b). Government have issued an Appeal, a copy of which is laid on the Table of the Lok Sabha [See Appendix I, annexure No. 109.]

(c) As far as the Government of India are aware, no documents etc. have been acquired during 1957-58 in any State under this Appeal.

(d) Does not arise.

#### Liquidation of Non-Scheduled Banks

**284. Shri N. R. Munisamy:** Will the Minister of Finance be pleased to state:

(a) the number of non-scheduled Banks which went into liquidation or were ordered to be wound up during 1957 and till 31st July, 1958 in the country, State-wise;

(b) the chief causes of such liquidation; and

(c) what steps the Reserve Bank took to intervene at the early stages of unsatisfactory working of these non-scheduled banks to prevent such developments later on?

**The Minister of Finance (Shri Morarji Desai):** (a) A statement showing the necessary particulars is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 110.]

(b) The main reasons why the banks had to be taken into liquidation were inadequate control by the managements over the affairs of the banks, a preponderance of unsecured advances and advances against real estate, and in a few stray cases fraud or embezzlement.

(c) The banks in question were in a moribund condition long before the system of regular inspections was instituted by the Reserve Bank, and their total deposits, when they were taken into liquidation were not substantial. The advice and direction which are now given by the Reserve Bank, as a result of periodical inspections, have already arrested a further deterioration in the affairs of banking companies the position of which were or have been unsatisfactory.